

(15)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

ORIGINAL APPLICATION NO:500/86

Shri P.D.Ahire and
two others

.... Applicants

v/s

The Union of India
and others

.... Respondents

CORAM : HON'BLE MR.JUSTICE S.K.DHAON, Vice-Chairman

HON'BLE SHRI M.Y.PRIOLKAR, MEMBER (A)

Appearance :

Shri G.S.Walia, Adv.
for the applicant

None for the respondents.

ORAL JUDGEMENT

24th JUL 1992

(PER : JUSTICE S.K.DHAON, V/c)

Shri G.S.Walia, the learned counsel for the applicant states that he has gone through the application and, according to him it has become infructuous/influx of time. Accordingly the application is dismissed. We have however reserved the rights of the applicants to make an application for reviving this application, if they can satisfy Shri Walia that in fact, this application has not become infructuous.


(M.Y.PRIOLKAR)
M/A


(S.K.DHAON)
V/c

srl